

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

IA No. 174 of 2013 in DFR-413 of 2013

Dated : 12th November, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Shri Ganpat Khanderao Farande
Shri Subhash Khanderao Farande Appellant(s)**

Versus

**Maharashtra State Electricity Transmission
Corporation Ltd. & Ors. Respondent(s)**

Counsel for the Appellant(s) : Ms. Anagha S. Desai

**Counsel for the Respondent(s) : Mr. M.Y. Deshmukh for R.1 & 2
Mr. Buddy A. Ranganadhan
Amicus Curiae**

ORDER

Mr. M.Y. Deshmukh, the learned counsel undertakes to file Vakalatnama on behalf of Respondent Nos. 1 & 2.

We have heard the learned counsel for the Applicant/Appellant as well as the learned Amicus Curiae. The present affidavit which has been filed along with the petition for Review would not show the valid grounds for review.

Therefore, the learned counsel for the Applicant/Appellant is directed to file a better affidavit giving explanation in respect of

condonation of delay in filing as well as in refiling the Appeal. She is also directed to give the grounds on the merits of the matter.

Post the matter on **12.12.2013.**

(Rakesh Nath)
Technical Member
Ts/vs

(Justice M. Karpaga Vinayagam)
Chairperson